

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSTransfer Petition(s)(Criminal) No(s). 33/2018

KEDAR BHAUSAHEB MALHARI

Petitioner(s)

VERSUS

AXIS BANK LIMITED & ORS.

Respondent(s)

(MR. SIDHARTH LUTHRA, SR. ADVOCATE (A.C.)
IA No. 16666/2018 - EXEMPTION FROM FILING O.T.
IA No. 16665/2018 - STAY APPLICATION)

Date : 23-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Parties

Ms. Deeplaxmi, Adv.
Mr. Ravindra Chingale, Adv.
Mr. Chander Shekhar Ashri, AOR

Mr. Devendra Kumar Singh, Adv.
Mr. Ravishankar Kumar, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Sarbendra Kumar, Adv.

Mr. Pawan Reley, AOR
Mr. Akshay Lodhi, Adv.
Mr. Gaurav Kumar, Adv.
Ms. Simran Singh, Adv.
Ms. Lashika Singh, Adv.

Mr. Sidharth Luthra, Sr. Adv. (A.C.)

Ms. Ameyavikrama Thanvi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. The Union of India was impleaded as a party considering the legal issues involved and we are informed by Ms. Ameyavikrama Thanvi, learned counsel that the learned Attorney General is to assist the Court but he has some difficulty today.

2. Mr. Sidharth Luthra, learned senior counsel who is appointed as the Amicus Curiae submits that his written submissions have already been filed.

3. Noting the request from the side of the learned Attorney General, the matter stands deferred by three weeks.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR